

(76)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

MA 2288/2003 in
CP 282/2002
in
OA 1978/2001

New Delhi this the 24th day of November, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri S.A. Singh, Member (A)

1. Shri Om Kumar,
Constable

2. Shri Ishwar Singh
Head Constable

3. Shri Ramvir Singh,
Asstt. Sub Inspector

all working in Delhi Police
under Dy. Commissioner of Police
Police Headquarters, I.P. Marg, New Delhi.

.. Petitioners

(None)

VERSUS

1. Shri R.S.Gupta,
Commissioner of Police,
Police Headquartrs, I.P.Estate,
New Delhi.

2. Shri N.S.Randhawa
Addl.Commissioer of Police,
Delhi Poolice Poliice Headquartrs,
I.P.Estate, New Delhi.

3. Dr. M.Ponnaian,
Dy.Commissioner of Police,
Police Headquarter, Control Room,
I.P.Estate, New Delhi.

.. Respondents

(By Advocate Shri Ajay Gupta)

O R D E R (ORAL)

(Ho'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

MA 2288/2003 has been filed by the applicants (Original respondents) with a prayer to revive CP 282/2002 and dispose of the same. According to the learned counsel for the applicants in MA, after dismissal of their Writ Petition (CWP 4780/2002) against the Tribunal's order in OA

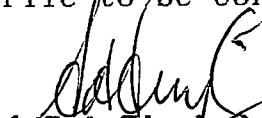
1978/2001 the respondents have since passed the necessary order dated 28.5.2003 and also paid the backwages to the applicants in terms of Tribunal's order dated 22.4.2002. Learned counsel has submitted that the Tribunal by its order dated 10.9.2002 had placed the CP in sine die list till the final outcome of the aforesaid Writ Petition which was then pending before the Hon'ble Delhi High Court.

2. We note that the Hon'ble Delhi High Court vide order dated 24.3.2003 had dismissed the writ petition and granted the respondents six weeks to comply with the ~~earlier~~ ^a directions of the Tribunal. It is also relevant to note that after the order of the Hon'ble Delhi High Court, the applicant has not apparently filed any application to revive Contempt Petition 282/2002, perhaps because of the aforesaid order passed by the High Court on 24.3.2003. We further note the averments of the applicants/respondents in MA that they have "granted backwages" in terms of the earlier Tribunal's order dated 22.4.2002.

3. In the above facts and circumstances of the case and also noting the specific averments of the respondents that all due backwages of the applicants have been paid to them, in terms of the aforesaid order of the Tribunal read with the order of the Hon'ble Delhi High Court, we allow MA 2288/2003.

4. In the circumstances of the case we also find no justification to continue with CP 282/2002 noting the submissions of the learned counsel for the respondents.

5. Accordingly, CP 282/2002 is also dismissed.
Notices issued to the alleged cotemnners are discharged.
File to be consigned to the record room.


(S. A. Singh)
Member (A)


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

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